IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 1043 of 2019
.....

Mithilesh Choudhary @ Mithlesh Choudhary --- --- Appellant

Versus

The State of Jharkhand -- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellant : Mr. Anurag Kashyap, Advocate
For the State : Ms. Vandana Bharti, A.P.P.

05/07.09.2021 It appears from the order dated 25.11.2020 that on the request of learned counsel for the appellants, the matter was adjourned to be listed after the situation normalizes and the courts are held in physical mode. Liberty was given to the learned counsel for the appellant to mention the matter when the situation normalizes. The order dated 25.11.2020 has been passed by a Coordinate Bench of this Court presided over by Hon'ble Mr. Justice H.C. Mishra and Hon'ble Mr. Justice Rajesh Kumar.

Since one of the Hon'ble Judge of the Coordinate Bench is available, Registry may place the matter before the appropriate Bench, if necessary, with the permission of Hon'ble the Chief Justice.

(*Aparesh Kumar Singh, J.)*

(Anubha Rawat Choudhary, J.)

Shamim/